



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Feb/202122/13

DATED: 24/02/2022

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Feb/202122/13 dated 24/02/2022 of Norms Committee - I for the year 2021-22 was held on 24/02/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

Sl. No.	Name and Designation of Representatives	Department
1	Shri K.S. Sodhi, AD	MSME
2	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
3	Shri V. C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
4	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00342506AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed application for reviewing the ad-hoc norms or afresh application for norms fixation. Therefore, the Committee decided to reject the case on the ground that the applicant has filed the application on DGFT's IT Portal without following the due procedure and also to intimate the applicant through email. The case is rejected.	

Case No.	2 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00219521AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	3 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022

and Date	
HQ File Number	018005000528AM11
RA File Number	039504000476 AM11
Licence No and Date	0310593769/24/09/2010
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on BO Portal and sent on 25.11.2021 to DHI for examination and comments. Therefore, the Committee decided to wait for the comments of DHI. The case stands deferred.	

Case No.	4 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	DUCTMASTER (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM REVIW00340876AM22
RA File Number	NA
Licence No and Date	0710108127/30/04/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 19/80 dated 22.12.2015 due to non-submission of reply of deficiency letter. Now, the applicant has applied for review the ad-hoc norms. The case was referred to MSME on 21.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	5 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SHRENO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000682AM19
RA File Number	342404000038 AM16

Licence No and Date	3410041218/11/05/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	6 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SHRENO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000683AM19
RA File Number	342404000037 AM16
Licence No and Date	3410041219/11/05/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	7 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SHRENO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000685AM19
RA File Number	342404000046 AM16
Licence No and Date	3410041243/21/05/2015
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **send final reminder** to the applicant for furnishing the complete application within 15days.

The case stands deferred.

Case No.	8 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SHRENO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000684AM19
RA File Number	342404000047 AM16
Licence No and Date	3410041242/21/05/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	9 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	IHD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000761AM19
RA File Number	042404000096 AM16
Licence No and Date	0410160893/10/08/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 23.04.2021 was issued to the applicant for providing complete information of the case. However,	

no reply has been received as yet. Therefore, the Committee decided to **send final reminder** to the applicant for furnishing the complete application within 15days.

The case stands deferred.

Case No.	10 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	KSB MIL CONTROLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000704AM19
RA File Number	102404000046 AM16
Licence No and Date	1010059264/04/09/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	11 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000705AM19
RA File Number	072404000184 AM16
Licence No and Date	0710108812/05/10/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days.	

The case stands deferred.

Case No.	12 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000706AM19
RA File Number	072404000185 AM16
Licence No and Date	0710108813/05/10/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	13 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	INFAC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000762AM19
RA File Number	042404000176 AM16
Licence No and Date	0410161454/23/12/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	14 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000349AM19
RA File Number	052304000443 AM16
Licence No and Date	0510397372/20/01/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	15 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SWIMS TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000738AM19
RA File Number	072404000431 AM16
Licence No and Date	0710109654/15/04/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	16 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000656AM19
RA File Number	039504000278 AM17
Licence No and Date	0310807592/02/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	17 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	DRESSER-RAND INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000538AM19
RA File Number	039404000515 AM17
Licence No and Date	0310807668/07/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 followed by reminders dated 08.01.2022 & 23.01.2022 were issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	18 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000550AM19
RA File Number	039504000469 AM17
Licence No and Date	0310808021/23/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	19 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000382AM19
RA File Number	042404000108 AM17
Licence No and Date	0410162317/27/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	20 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000551AM19
RA File Number	039504000494 AM17

Licence No and Date	0310808107/27/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	21 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000552AM19
RA File Number	039504000512 AM17
Licence No and Date	0310808108/27/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	22 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000553AM19
RA File Number	039504000379 AM17
Licence No and Date	0310808133/28/09/2016
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021 followed by reminders dated 08.10.2021 & 23.10.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Mumbai.

The case stands rejected.

Case No.	23 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000554AM19
RA File Number	039504000495 AM17
Licence No and Date	0310808135/28/09/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days.	
The case stands deferred.	

Case No.	24 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000404AM19
RA File Number	052304000326 AM17
Licence No and Date	0510400112/17/10/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 was issued to the applicant for	

providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **reject** the case under intimation to CLA, New Delhi.

The case stands rejected.

Case No.	25 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000729AM19
RA File Number	072404000382 AM17
Licence No and Date	0710111210/01/03/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore. The case stands rejected.	

Case No.	26 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000427AM19
RA File Number	052304000616 AM17
Licence No and Date	0510402212/12/04/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days.	

The case stands deferred.

Case No.	27 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	KOREA FUEL-TECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000770AM19
RA File Number	042404000219 AM17
Licence No and Date	0410162993/18/04/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021 followed by reminders dated 08.10.2021 & 23.10.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Chennai. The case stands rejected.	

Case No.	28 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000558AM19
RA File Number	039504000242 AM18
Licence No and Date	0310814925/31/07/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 followed by reminders dated 08.01.2022 & 23.01.2022 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	29 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000560AM19
RA File Number	039504000405 AM18
Licence No and Date	0310815549/05/09/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	30 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	UNIRAY MEDICAL LLP
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000561AM19
RA File Number	039504000495 AM18
Licence No and Date	0310815960/26/09/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	31 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000456AM19
RA File Number	042404000122 AM18
Licence No and Date	0410163696/14/11/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	32 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000457AM19
RA File Number	052304000487 AM18
Licence No and Date	0510405815/08/03/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.12.2021 followed by reminders dated 21.12.2021 & 05.01.2022 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder letter to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	33 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred

Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000772AM19
RA File Number	042404000237 AM18
Licence No and Date	0410164128/22/03/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	34 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM REVIW00347529AM22
RA File Number	NA
Licence No and Date	0510406287/01/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 05/80 dated 06.06.2019 as per comments of Consultant (TEC-3). Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to DHI on 21.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	35 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022

HQ File Number	018005000739AM19
RA File Number	072404000357 AM18
Licence No and Date	0710113276/14/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.08.2021 followed by reminders dated 27.08.2021 & 11.09.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore. The case stands rejected.	

Case No.	36 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000759AM19
RA File Number	042404000022 AM19
Licence No and Date	0410164377/31/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	37 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	CHIRAG UDYOG
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000127AM19
RA File Number	052304000141 AM19
Licence No and Date	0510406909/19/06/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 13.10.2021 followed by reminders dated 28.10.2021 & 12.11.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **reject** the case under intimation to CLA, New Delhi.

The case stands rejected.

Case No.	38 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000521AM19
RA File Number	072404000102 AM19
Licence No and Date	0710113710/13/08/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 23.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **send final reminder** to the applicant for furnishing the complete application within 15days.

The case stands deferred.

Case No.	39 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000571AM19
RA File Number	039504000262 AM19
Licence No and Date	0310823431/30/08/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated

08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Mumbai.

The case stands rejected.

Case No.	40 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000572AM19
RA File Number	039504000504 AM19
Licence No and Date	0310823445/30/08/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days.	
The case stands deferred.	

Case No.	41 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SWIMS TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000577AM19
RA File Number	039504000568 AM19
Licence No and Date	0310823556/05/09/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the	

applicant for furnishing the complete application within 15days.

The case stands deferred.

Case No.	42 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000573AM19
RA File Number	039504000541 AM19
Licence No and Date	0310823594/06/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on BO Portal. Therefore, the Committee decided to forward the applicant's reply to DHI for examination & comments. The case stands deferred.	

Case No.	43 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000757AM19
RA File Number	039504000469 AM19
Licence No and Date	0310823645/07/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	44 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000611AM19
RA File Number	039504000585 AM19
Licence No and Date	0310825585/11/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 05.11.2021 & 07.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	45 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000660AM19
RA File Number	052404000637 AM19
Licence No and Date	0510409677/15/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi. The case stands rejected.	

Case No.	46 / NC/1/MEET/Feb/202122/13
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Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000677AM19
RA File Number	039504001021 AM19
Licence No and Date	0310827223/22/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 25.11.2021 & 07.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	47 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000678AM19
RA File Number	039504000999 AM19
Licence No and Date	0310827224/22/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 05.11.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	48 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000679AM19
RA File Number	039504000995 AM19

Licence No and Date	0310827225/22/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 25.11.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	49 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000790AM19
RA File Number	039504001295 AM19
Licence No and Date	0310827622/12/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-3) on 07.12.2021 for examination & comments. Consultant (Tech-3) requested to send physical file of the case along with reply of DL. Therefore, the Committee decided to ask from the applicant to submit the hard copy of the application along with all the annexures for examination of the case. The case stands deferred.	

Case No.	50 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000006AM20
RA File Number	039404001130 AM19
Licence No and Date	0310828077/02/04/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 07.08.2021, 08.01.2022 & 23.01.2022 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Mumbai.

The case stands rejected.

Case No.	51 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000029AM20
RA File Number	039404001131 AM19
Licence No and Date	0310828702/01/05/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021, 07.08.2021, 08.01.2022 & 23.01.2022 was issued to the applicant for providing complete information of the case. However, the applicant vide letter dated 22.02.2022 informed that they are facing issue while submitting reply of deficiency letter. Therefore, the Committee decided to issue again a deficiency letter to the applicant for submitting the requisite information within 15days.	
The case stands deferred.	

Case No.	52 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	CHIRAG UDYOG
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000030AM20
RA File Number	052304000054 AM20
Licence No and Date	0510410451/02/05/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 17.09.2021 followed by reminders dated 02.10.2021 & 17.10.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **reject** the case under intimation to CLA, New Delhi.

The case stands rejected.

Case No.	53 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000036AM20
RA File Number	052404000057 AM20
Licence No and Date	0510410488/06/05/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 31.07.2021 & 15.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi. The case stands rejected.	

Case No.	54 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM REVIW00346161AM22
RA File Number	NA
Licence No and Date	0510410941/14/06/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 08/80 dated 31.07.2019 as per comments of DPIIT. Now, the applicant has applied for	

reviewing the ad-hoc norms. The case was referred to DPIIT on 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	55 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SCHOTT KAISHA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000170AM20
RA File Number	039504000580 AM20
Licence No and Date	0310831463/11/09/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply of deficiency letter has been received. Therefore, the Committee decided to forward the applicant's reply to concerned TA for examination & comments.	
The case stands deferred.	

Case No.	56 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SAMIRI EQUIPMENTS AND ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000213AM20
RA File Number	039504000758 AM20
Licence No and Date	0310832707/11/11/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days.	

The case stands deferred.

Case No.	57 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000225AM20
RA File Number	039504000808 AM20
Licence No and Date	0310832929/21/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	58 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000249AM20
RA File Number	039504000892 AM20
Licence No and Date	0310833334/11/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	59 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA LLP
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000255AM20
RA File Number	042404000138 AM20
Licence No and Date	0410166360/13/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	60 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000259AM20
RA File Number	039404000474 AM20
Licence No and Date	0310833455/17/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021, 07.08.202, 09.12.2021 & 24.12.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	61 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000260AM20
RA File Number	052404000559 AM20
Licence No and Date	0510412951/18/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 31.07.2021 & 15.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi. The case stands rejected.	

Case No.	62 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000262AM20
RA File Number	039504000919 AM20
Licence No and Date	0310833525/18/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	63 / NC/1/MEET/Feb/202122/13
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Case Status	Case Rejected
Party Name	KOREA FUEL-TECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000583AM21
RA File Number	042404000148 AM20
Licence No and Date	0410166429/10/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.10.2021 followed by reminders dated 28.10.2021 & 12.11.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Chennai. The case stands rejected.	

Case No.	64 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000288AM20
RA File Number	039504001012 AM20
Licence No and Date	0310834142/14/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the complete application within 15days. The case stands deferred.	

Case No.	65 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022

HQ File Number	018005000294AM20
RA File Number	052404000664 AM20
Licence No and Date	0510413364/17/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 31.07.2021 & 15.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi. The case stands rejected.	

Case No.	66 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	JAIN IRRIGATION SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000316AM20
RA File Number	039404000435 AM20
Licence No and Date	0310834593/03/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 followed by reminders dated 09.12.2021 & 24.12.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	67 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000337AM20
RA File Number	052304000436 AM20
Licence No and Date	0510413572/10/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 23.04.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **send final reminder** to the applicant for furnishing the complete application within 15days.

The case stands deferred.

Case No.	68 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000339AM20
RA File Number	052304000432 AM20
Licence No and Date	0510413575/10/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021 followed by reminders dated 08.10.2021 & 23.10.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **reject** the case under intimation to CLA, New Delhi.

The case stands rejected.

Case No.	69 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000371AM20
RA File Number	342404000387 AM20
Licence No and Date	3410045951/12/03/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated

17.05.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **send final reminder** to the applicant for furnishing the complete application within 15days.

The case stands deferred.

Case No.	70 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	NIPHA EXPORTS PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000385AM21
RA File Number	022404000199 AM20
Licence No and Date	0210209839/09/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021, 07.08.2021, 09.12.2021 & 24.12.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Kolkata. The case stands rejected.	

Case No.	71 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000428AM21
RA File Number	052304000020 AM21
Licence No and Date	0510414127/08/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 03.08.2021 followed by reminders dated 18.08.2021 & 02.09.2021 was issued to the applicant for	

providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **reject** the case under intimation to CLA, New Delhi.

The case stands rejected.

Case No.	72 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000464AM21
RA File Number	052304000034 AM21
Licence No and Date	0510414257/27/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi. The case stands rejected.	

Case No.	73 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000477AM21
RA File Number	052304000045 AM21
Licence No and Date	0510414366/10/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 20.12.2021 followed by reminders dated 04.01.2022 & 19.01.2022 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder letter to the applicant for furnishing the	

requisite information within 15days.

The case stands deferred.

Case No.	74 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	CML BIOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000482AM21
RA File Number	102404000020 AM21
Licence No and Date	1010060548/15/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021 followed by reminders dated 08.10.2021, 23.10.2021 & 16.12.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Cochin. The case stands rejected.	

Case No.	75 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000490AM21
RA File Number	052304000051 AM21
Licence No and Date	0510414434/19/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021 followed by reminders dated 08.10.2021, 23.10.2021, 16.12.2021 & 31.12.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi.	

The case stands rejected.

Case No.	76 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000503AM21
RA File Number	052404000156 AM21
Licence No and Date	0510414554/03/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi. The case stands rejected.	

Case No.	77 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000548AM21
RA File Number	039504000258 AM21
Licence No and Date	0310837571/07/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021, 26.08.2021, 08.01.2022 & 23.01.2022 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	78 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000549AM21
RA File Number	039504000257 AM21
Licence No and Date	0310837589/10/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021, 26.08.2021, 08.01.2022 & 23.01.2022 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	79 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000554AM21
RA File Number	342404000115 AM21
Licence No and Date	3410046283/11/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021 & 26.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Vadodara. The case stands rejected.	

Case No.	80 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	MOC SHIPYARDS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000620AM21
RA File Number	039504000367 AM21
Licence No and Date	0310838353/18/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021 & 26.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	81 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	MOC SHIPYARDS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000621AM21
RA File Number	039504000370 AM21
Licence No and Date	0310838354/18/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2021 followed by reminders dated 29.07.2021 & 13.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	82 / NC/1/MEET/Feb/202122/13
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Case Status	Case Rejected
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000636AM21
RA File Number	039504000380 AM21
Licence No and Date	0310838477/25/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021 & 26.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	83 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000646AM21
RA File Number	039504000406 AM21
Licence No and Date	0310838691/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2021 followed by reminders dated 29.07.2021 & 13.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	84 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022

HQ File Number	018005000647AM21
RA File Number	039504000407 AM21
Licence No and Date	0310838692/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2021 followed by reminders dated 29.07.2021 & 13.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	85 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000648AM21
RA File Number	039504000412 AM21
Licence No and Date	0310838693/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2021 followed by reminders dated 29.07.2021 & 13.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	86 / NC/1/MEET/Feb/202122/13
Case Status	Case Rejected
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	018005000667AM21
RA File Number	039504000425 AM21
Licence No and Date	0310838916/15/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2021 followed by reminders dated 29.07.2021 & 13.08.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Mumbai.

The case stands rejected.

Case No.	87 / NC/1/MEET/Feb/202122/13
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00041392AM21
RA File Number	34AA04001238 AM21
Licence No and Date	3411000028/18/12/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by MSME vide email dated 24.02.2022 as under:

1. Quantity of relevant import items at Sl. No. 1 to 8 may be allowed as per GN-4.
2. Quantity of relevant import items at Sl. No. 10 to 12 may be allowed as 1.05Kgs/Kg content in the export product.
3. Quantity of relevant import item at Sl. No. 9 may be allowed as 1.01Kgs/Kg content in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	88 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00109002AM21
RA File Number	03AA04027347 AM21
Licence No and Date	0311002340/22/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 12.10.2021 & 04.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	89 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00116470AM21
RA File Number	03AA04031563 AM21
Licence No and Date	0311002802/30/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 12.10.2021 & 04.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	90 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00018755AM22
RA File Number	03AA04033410 AM21
Licence No and Date	0311003137/15/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 21.10.2021 & 04.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	91 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00042652AM22
RA File Number	09AA04002766 AM22
Licence No and Date	0911000852/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	92 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00044882AM22
RA File Number	09AA04002803 AM22
Licence No and Date	0911000854/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	93 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00044884AM22
RA File Number	09AA04002765 AM22
Licence No and Date	0911000855/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	94 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00044923AM22
RA File Number	03AA04013342 AM22
Licence No and Date	0311003877/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. Size and per unit weight of items to be exported and their corresponding blank sizes and numbers. 2. Manufacturing process with step-wise wastage and material balancing. The case stands deferred.	

Case No.	95 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00045148AM22
RA File Number	VDDADVCAPPLY00001558 AM22
Licence No and Date	3411000577/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.12.2021 followed by reminders dated 16.12.2021 & 31.12.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	96 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00045354AM22
RA File Number	07AA04004336 AM22
Licence No and Date	0711001110/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	97 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00045368AM22
RA File Number	03AA04015482 AM22
Licence No and Date	0311003886/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	98 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00045475AM22
RA File Number	05AA04014977 AM22
Licence No and Date	0511002688/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	99 / NC/1/MEET/Feb/202122/13
Case Status	Case Approved
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00046113AM22
RA File Number	07AA04004577 AM22
Licence No and Date	0711001127/19/05/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by MSME vide email dated 24.02.2022 as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	88033000	Aircraft Components Made Out of Aluminium Alloy Plate / Block	10818.00 Kgs	1	76061200	Aluminium Alloy Plate / Block	65611 Kgs inclusive of 506.49% wastage after affecting 15% recovery from scrap.
2	88033000	Aircraft Components Made Out of Aluminium Alloy Round Bar	317.59 Kgs	2	76061200	Aluminium Alloy Round Bar	346.10Kgs inclusive of 9% wastage after affecting 15% recovery from scrap.
3	88033000	aircraft Components Made Out of Aluminium Alloy, Sheet	62.73 Kgs	3	76061200	Aluminium Alloy, Sheet	231.31Kgs inclusive of 268.70% wastage after affecting 15% recovery from scrap.

Note:

- 1. The weight of export item at Sl. No. 2 may be amended as 317.59Kgs.**
- 2. The weight of export item at Sl. No. 3 may be amended as 62.73Kgs.**
- 3. The applicant should import relevant items only.**

RA concerned may take suitable consequential action accordingly.

Case No.	100 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00046182AM22
RA File Number	03AA04014666 AM22
Licence No and Date	0311003932/19/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.10.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	101 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00046497AM22
RA File Number	04AA04004042 AM22
Licence No and Date	0411000856/20/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	102 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00047931AM22
RA File Number	34AA04001725 AM22
Licence No and Date	3411000609/21/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.12.2021 followed by reminders dated 16.12.2021 & 31.12.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	103 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	BOSON MOTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00048072AM22
RA File Number	26AA04000394 AM22
Licence No and Date	2611000161/21/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. To describe the import items at Sl. No. 25 and 106. The case stands deferred.	

Case No.	104 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00049810AM22

RA File Number	10AA04001479 AM22
Licence No and Date	1011000332/24/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	105 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00099713AM22
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	106 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	KHANNA POLYRIB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00099922AM22
RA File Number	06AA04001510 AM22
Licence No and Date	0611000417/25/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	107 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00100114AM22
RA File Number	05AA04018204 AM22
Licence No and Date	0511002795/26/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	108 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00101257AM22
RA File Number	09AA04003172 AM22
Licence No and Date	0911000954/27/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

Case is deferred.

Case No.	109 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	PENTAPHOS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00100670AM22
RA File Number	03AA04010020 AM22
Licence No and Date	0311004082/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	110 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00101378AM22

RA File Number	05AA04017886 AM22
Licence No and Date	0511002848/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	111 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00100723AM22
RA File Number	09AA04003179 AM22
Licence No and Date	0911000922/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	112 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00101380AM22
RA File Number	05AA04012944 AM22
Licence No and Date	0511002849/27/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	113 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00100724AM22
RA File Number	09AA04003177 AM22
Licence No and Date	0911000923/27/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	114 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00100725AM22
RA File Number	09AA04003176 AM22
Licence No and Date	0911000924/27/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

Case is deferred.

Case No.	115 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00101009AM22
RA File Number	09AA04003173 AM22
Licence No and Date	0911000927/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	116 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00101067AM22
RA File Number	34AA04001865 AM22
Licence No and Date	3411000641/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.12.2021 followed by reminders dated 16.12.2021 & 31.12.2021 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	117 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	118 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00101859AM22
RA File Number	09AA04003223 AM22
Licence No and Date	0911000958/28/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 28.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	119 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred

Party Name	CAPITAL POWER SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00101986AM22
RA File Number	05AA04018899 AM22
Licence No and Date	0511002861/28/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. Net content of import item at Sl. No. 1, 24, 31 & 33 in the export product. 2. Manufacturing process and step-wise wastage in details. The case stands deferred.	

Case No.	120 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00103877AM22
RA File Number	07AA04005134 AM22
Licence No and Date	0711001201/31/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. Drawing of export product. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to	

be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	121 / NC/1/MEET/Feb/202122/13
Case Status	Case Withdrawn
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00103306AM22
RA File Number	34AA04001988 AM22
Licence No and Date	3411000651/31/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant vide email dated 18.02.2022 informed that their export order has been cancelled. They have not made any import or export against the subject AA and also, the subject AA has not yet been registered with Custom Authorities. Further, they have stated that they will surrender the subject AA to RA, Vadodara. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.	

Case No.	122 / NC/1/MEET/Feb/202122/13
Case Status	Case Withdrawn
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00103315AM22
RA File Number	34AA04001989 AM22
Licence No and Date	3411000653/31/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant vide email dated	

18.02.2022 informed that their export order has been cancelled. They have not made any import or export against the subject AA and also, the subject AA has not yet been registered with Custom Authorities. Further, they have stated that they will surrender the subject AA to RA, Vadodara. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara.

Case is withdrawn.

Case No.	123 / NC/1/MEET/Feb/202122/13
Case Status	Case Withdrawn
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00103371AM22
RA File Number	34AA04001990 AM22
Licence No and Date	3411000656/31/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant vide email dated 18.02.2022 informed that their export order has been cancelled. They have not made any import or export against the subject AA and also, the subject AA has not yet been registered with Custom Authorities. Further, they have stated that they will surrender the subject AA to RA, Vadodara. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.	

Case No.	124 / NC/1/MEET/Feb/202122/13
Case Status	Case Withdrawn
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00104368AM22
RA File Number	34AA04002077 AM22
Licence No and Date	3411000665/01/06/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the applicant vide email dated 18.02.2022 informed that their export order has been cancelled. They have not made any import or export against the subject AA and also, the subject AA has not yet been registered with Custom Authorities. Further, they have stated that they will surrender the subject AA to RA, Vadodara. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara.

Case is withdrawn.

Case No.	125 / NC/1/MEET/Feb/202122/13
Case Status	Case Withdrawn
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00104369AM22
RA File Number	34AA04002073 AM22
Licence No and Date	3411000666/01/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant vide email dated 18.02.2022 informed that their export order has been cancelled. They have not made any import or export against the subject AA and also, the subject AA has not yet been registered with Custom Authorities. Further, they have stated that they will surrender the subject AA to RA, Vadodara. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.	

Case No.	126 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00105301AM22
RA File Number	05AA04019560 AM22
Licence No and Date	0511002928/02/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	127 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00106422AM22
RA File Number	07AA04005672 AM22
Licence No and Date	0711001247/03/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME:

1. Net content of item at Sl. No. 1 in the export product.

The case stands deferred.

Case No.	128 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	I-TECH PLAST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00106493AM22
RA File Number	03AA04012415 AM22
Licence No and Date	0311004276/03/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 20.09.2021 & 16.02.2022 for examination & comments. However, no

comments have been received as yet. Hence, the Committee decided to wait for the comments.
Case is deferred.

Case No.	129 / NC/1/MEET/Feb/202122/13
Case Status	Case Withdrawn
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00106298AM22
RA File Number	34AA04002166 AM22
Licence No and Date	3411000681/03/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant vide email dated 18.02.2022 informed that their export order has been cancelled. They have not made any import or export against the subject AA and also, the subject AA has not yet been registered with Custom Authorities. Further, they have stated that they will surrender the subject AA to RA, Vadodara. Therefore, the Committee decided to withdraw the case form the agenda under intimation to RA, Vadodara. Case is withdrawn.	

Case No.	130 / NC/1/MEET/Feb/202122/13
Case Status	Case Withdrawn
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00106300AM22
RA File Number	34AA04002163 AM22
Licence No and Date	3411000682/03/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant vide email dated 18.02.2022 informed that their export order has been cancelled. They have not made any import or export against the subject AA and also, the subject AA has not yet been registered with Custom	

Authorities. Further, they have stated that they will surrender the subject AA to RA, Vadodara. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara.

Case is withdrawn.

Case No.	131 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00106351AM22
RA File Number	05AA04020921 AM22
Licence No and Date	0511002951/03/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	132 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00106354AM22
RA File Number	05AA04020867 AM22
Licence No and Date	0511002952/03/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

Case is deferred.

Case No.	133 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00108206AM22
RA File Number	05AA04021683 AM22
Licence No and Date	0511002987/05/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.01.2022 followed by reminders dated 25.01.2022 & 09.02.2022 was issued to the applicant for providing complete information of the case. However, no reply has been received as yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	134 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AMAR ENTERPRISES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00108834AM22
RA File Number	03AA04022543 AM22
Licence No and Date	0311004387/07/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. Net content of import item in export. 2. Justification for 38%wastage with the help of drawings and cutting pattern.	

The case stands deferred.

Case No.	135 / NC/1/MEET/Feb/202122/13
Case Status	Case Approved
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00108901AM22
RA File Number	05AA04023872 AM22
Licence No and Date	0511003010/07/06/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by MSME vide email dated 24.02.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
87088000	Rear Toe Link (Auto Parts)	300000 Number	87089900	HK83-5K896-AA RP14 X761 Solid Bush	As per GN-4

RA concerned may take suitable consequential action accordingly.

Case No.	136 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00109431AM22
RA File Number	34AA04002129 AM22
Licence No and Date	3411000702/08/06/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	137 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00111007AM22
RA File Number	03AA04012518 AM22
Licence No and Date	0311004476/09/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	138 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred

Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00111189AM22
RA File Number	31AA04006976 AM22
Licence No and Date	3111000394/10/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	139 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00112877AM22
RA File Number	03AA04018335 AM22
Licence No and Date	0311004545/11/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 20.07.2021 & 04.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	140 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00114430AM22
RA File Number	04AA04005779 AM22
Licence No and	0411000974/14/06/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	141 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00115258AM22
RA File Number	09AA04002060 AM22
Licence No and Date	0911001045/15/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	142 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00115607AM22
RA File Number	31AA04014927 AM22
Licence No and Date	3111000406/16/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 20.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	143 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00115703AM22
RA File Number	09AA04004199 AM22
Licence No and Date	0911001046/16/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 28.09.2021 & 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	144 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00116169AM22

RA File Number	04AA04006540 AM22
Licence No and Date	0411000991/16/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 20.09.2021 & 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	145 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	CONTINENTAL ENGINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00116199AM22
RA File Number	05AA04000812 AM22
Licence No and Date	0511003179/16/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. Why machining wastage asked for when the import items seem to be components. Please clarify the same. 2. To provide details of net content of import in the export. The case stands deferred.	

Case No.	146 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00116891AM22
RA File Number	05AA04018650 AM22

Licence No and Date	0511003189/17/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 20.09.2021 & 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	147 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00117622AM22
RA File Number	05AA04029027 AM22
Licence No and Date	0511003208/18/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultnat (SKB): 1. How many Backing plates are required for export of 1000000Kgs Disc Break Pads? 2. Size and shape of each back plate (Length xWidth xThickness) and also weight of each plate. 3. Size of each imported HR Non Alloy Steel Back Plate (Length x Width x Thickness). 4. Process of manufacturing of Backing Plates and wastage at each stage of operation. What is the method of cutting of plates. Video film during each stage of operation for manufacturing of Disc Back plates. The case stands deferred.	

Case No.	148 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022

and Date	
HQ File Number	HQRNORM APPLY 00120396AM22
RA File Number	08AA04007720 AM22
Licence No and Date	0811001783/21/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. Manufacturing process with step-wise wastage. 2. Net content of import in the export. The case stands deferred.	

Case No.	149 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021, 02.12.2021 & 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	150 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00121098AM22
RA File Number	09AA04004975 AM22
Licence No and	0911001076/22/06/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021, 02.12.2021 & 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	151 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00121365AM22
RA File Number	05AA04027430 AM22
Licence No and Date	0511003267/22/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021, 02.12.2021 & 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	152 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ROTHERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00121765AM22
RA File Number	31AA04015930 AM22
Licence No and Date	3111000418/22/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 20.09.2021, 02.12.2021 & 15.02.2022 for examination & comments. However, no comments have	

been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Case No.	153 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00122989AM22
RA File Number	10AA04002827 AM22
Licence No and Date	1011000401/23/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 20.09.2021 & 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	154 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00123221AM22
RA File Number	09AA04005134 AM22
Licence No and Date	0911001103/24/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	155 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00123225AM22
RA File Number	09AA04005135 AM22
Licence No and Date	0911001104/24/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	156 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00124171AM22
RA File Number	09AA04005515 AM22
Licence No and Date	0911001115/25/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.09.2021 & 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	157 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred

Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00126093AM22
RA File Number	03AA04024973 AM22
Licence No and Date	0311004980/28/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 07.01.2022 & 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	158 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00127158AM22
RA File Number	05AA04031461 AM22
Licence No and Date	0511003390/30/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 03.02.2022 & 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	159 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00337351AM22
RA File Number	05AX04000771 AM22
Licence No and	0511008352/31/01/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 14.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	160 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00337546AM22
RA File Number	04AX04000111 AM22
Licence No and Date	0411002532/31/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 14.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	161 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00337549AM22
RA File Number	07AX04000300 AM22
Licence No and Date	0711003072/31/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1):	

1. Generic name of export product.
2. Manufacturing process in detail.
3. Justification for wastage of 9 % and 22 % on PVC compound and ABS respectively.
4. Justification of wastage on steel tubing as 7.95 %.

The case stands deferred.

Case No.	162 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00337552AM22
RA File Number	04AX04000109 AM22
Licence No and Date	0411002533/31/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MeitY on 14.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	163 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00337059AM22
RA File Number	03AX04000667 AM22
Licence No and Date	0311010988/31/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MeitY on 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

Case is deferred.

Case No.	164 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	ROTHERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00338927AM22
RA File Number	31AX04000054 AM22
Licence No and Date	3111000938/01/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 14.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	165 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00338977AM22
RA File Number	09AX04000146 AM22
Licence No and Date	0911002439/01/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 14.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	166 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00338979AM22
RA File Number	09AX04000186 AM22
Licence No and Date	0911002440/01/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 14.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	167 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SAMSON SCIENTIFICS AND SURGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00339115AM22
RA File Number	56AX04000058 AM22
Licence No and Date	5611000774/01/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	168 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00339591AM22
RA File Number	09AX04000199 AM22
Licence No and Date	0911002444/02/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 14.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	169 / NC/1/MEET/Feb/202122/13
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00340590AM22
RA File Number	34AX04000225 AM22
Licence No and Date	3411001753/02/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by MSME vide email dated 24.02.2022 as under: 1. Quantity of relevant import items at Sl. No. 1 to 11 may be allowed as per GN-4. 2. Quantity of relevant import items at Sl. No. 12 to 15 may be allowed as 1.05Kgs/Kg content in the export product. 3. Quantity of relevant import item at Sl. No. 16 may be allowed as 1.01Kgs/Kg content in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	170 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022

and Date	
HQ File Number	HQRNORM APPLY 00343546AM22
RA File Number	31AX04000030 AM22
Licence No and Date	3111001074/04/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	171 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00345841AM22
RA File Number	07AX04000333 AM22
Licence No and Date	0711003157/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	172 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00346160AM22
RA File Number	05AX04000792 AM22
Licence No and Date	0511008603/07/02/2022
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted the comments of MSME received vide email dated 24.02.2022. The Committee also noted that similar cases of the applicant have been considered by the Norms Committee-2 and ad-hoc norms on those cases have not yet been decided. Therefore, the Committee decided to defer the case.

Case is deferred.

Case No.	173 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00346170AM22
RA File Number	05AX04000812 AM22
Licence No and Date	0511008653/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
Case is deferred.	

Case No.	174 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00347408AM22
RA File Number	04AX04000125 AM22
Licence No and Date	0411002601/08/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-3) on 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

Case is deferred.

Case No.	175 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00347586AM22
RA File Number	34AX04000241 AM22
Licence No and Date	3411001774/08/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	176 / NC/1/MEET/Feb/202122/13
Case Status	Case Approved
Party Name	PETERS SURGICAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00347189AM22
RA File Number	05AX04000808 AM22
Licence No and Date	0511008684/08/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (Tech-1) as under: 1. The quantity of import items at Sl. No. 1, 7, 13, 19, 25, 31 & 37 may be allowed as applied for (Net plus 1% wastage). 2. The quantity of import items at Sl. No. 6, 12, 18, 24, 30, 36 & 42 may be allowed on net to net basis with relevant size & specification. 3. The quantity of rest of the import items may be allowed as per Packaging Policy.	

RA concerned may take suitable consequential action accordingly.

Case No.	177 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00348539AM22
RA File Number	05AX04000896 AM22
Licence No and Date	0511008717/09/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	178 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	S.R. ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00349198AM22
RA File Number	05AX04000946 AM22
Licence No and Date	0511008731/09/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 16.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	179 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00351804AM22
RA File Number	34AX04000251 AM22
Licence No and Date	3411001785/11/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	180 / NC/1/MEET/Feb/202122/13
Case Status	Case Withdrawn
Party Name	SUNDARAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00354913AM22
RA File Number	04AX04000194 AM22
Licence No and Date	0411002635/14/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case pertains to Norms Committee-V. Therefore, the Committee decided to transfer the case to NC-V. Case is withdrawn.	

Case No.	181 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022

and Date	
HQ File Number	HQRNORM APPLY 00354301AM22
RA File Number	03AX04000815 AM22
Licence No and Date	0311011370/14/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	

Case No.	182 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00354828AM22
RA File Number	07AX04000377 AM22
Licence No and Date	0711003223/14/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. Generic name of export product. 2. Manufacturing process in detail. 3. Justification for wastage of 9 % and 22 % on PVC compound and ABS respectively. 4. Justification of wastage on steel tubing as 7.95 %,clear acrylic as 71%,LDPE as 36.84%. The case stands deferred.	

Case No.	183 / NC/1/MEET/Feb/202122/13
Case Status	Case Deferred
Party Name	VOKSET TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202122/ 13 and 24/02/2022
HQ File Number	HQRNORM APPLY 00354877AM22

RA File Number	52AX04000070 AM22
Licence No and Date	5211002024/14/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 15.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred.	